

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 56 of 2004

Tuesday, this the 17th day of February, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. Shri Ashok Yadav, IPS,  
Superintendent of Police  
[under suspension],  
IPS Flats, Bhakti Vilasom Road,  
Near DPI Junction, Trivandrum. ....Applicant

[By Advocate Mr. N. Nandakumara Menon]

Versus

1. State of Kerala, represented by the  
Chief Secretary to Government,  
Secretariat, Trivandrum.

2. Kerala State Human Rights Commission,  
represented by its Secretary,  
Trivandrum.

3. The Union of India, represented by the  
Secretary, Ministry of Home Affairs,  
New Delhi. ....Respondents

[By Advocate Mr. Renjith A, Govt. Pleader (R1)]

[By Advocate M/s Sebastian Davis & B.Sajeevkumar (R2)]

[By Advocate Mr. C.Rajendran, SCGSC (R3)]

The application having been heard on 17-2-2004, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, Shri Ashok Yadav, IPS, Superintendent of Police under suspension, has filed this OA impugning Annexure A5 order by which he was placed under suspension. Learned counsel for the State of Kerala had taken some time to get instructions and to file a statement. Today, when the matter came up for hearing, on instructions from the 1st respondent the learned counsel states that a statement is not being filed, but the Government has decided to reinstate the applicant with

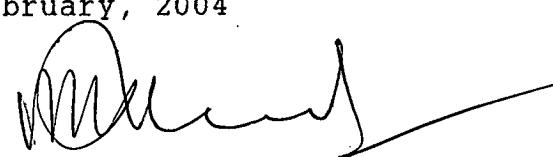
immediate effect. A copy of the order dated 13-2-2004 reinstating the applicant in service recalling the suspension with immediate effect has been produced for our perusal. Learned counsel of the applicant stated that since the applicant has been reinstated, the application may be closed with a direction to the 1st respondent to issue orders immediately regarding regularization of the period of suspension of the applicant.

2. After hearing the learned counsel on either side, since the applicant has been reinstated, the grievance of the applicant has been redressed and what remains is only regularization of the period of suspension of the applicant. We dispose of this application at this stage directing the 1st respondent to issue orders regarding regularization of the period during which the applicant was placed under suspension by issuing appropriate orders in accordance with the rules within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Tuesday, this the 17th day of February, 2004

12.00

H.P. DAS  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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